

**BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI****Execution Application No. 74/2025****In****Original Application No. 1306/2024****IN THE MATTER OF-**

Ramesh Chand

...Applicant

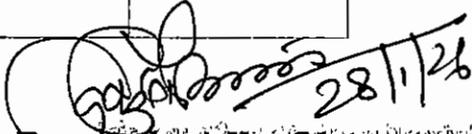
Versus

Central Ground Water Authority of India &amp; Ors.

...Respondent(s)

**INDEX**

S.NO.	PARTICULAR	PAGE NO.
1.	REPLY ON BEHALF OF RESPONDENT NO.1 CENTRAL GROUND WATER AUTHORITY.	1-3
2.	ANNEXURE-I : COPY OF CGWA MAIL DATED 22/01/2026 TO DC(REVENUE), EAST	4



**Respondent No. 01**

केंद्रीय जल आयोग / Central Ground Water Authority  
जल संसाधन, नदी विकास एवं कृषि विभाग  
Dept. of Water Resources, River Development & Canal Regula-  
tion, Ministry of Jal Shakti  
सर्वतंत्र सरकार / Government of India



**[GIGI.C.GEORGE]**

**STANDING COUNSEL (UOI)****NATIONAL GREEN TRIBUNAL**Email: [gigicgeorge.adv42@yahoo.in](mailto:gigicgeorge.adv42@yahoo.in)

M-981062531

**BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

**Execution Application No. 74/2025**

**In**

**Original Application No. 1306/2024**

**IN THE MATTER OF-**

Ramesh Chand

...Applicant

Versus

Central Ground Water Authority of India & Ors.

...Respondent(s)

**REPLY ON BEHALF OF CENTRAL GROUND WATER AUTHORITY/  
RESPONDENT NO. 1**

**It is most respectfully showeth that:**

1. I Vinod Kumar Dhaundiya, aged about 51, working as Administrator, Central Ground Water Authority, Govt. of India, Ministry of Jal Shakti, Water Resources, River Development and Ganga Rejuvenation, having office at 18/11, Jam Nagar House, New Delhi, do hereby solemnly affirm and state on oath as under on behalf of Respondent No. 1 (CGWA) hereinafter referred to as Answering Respondent.
2. That I am in my aforementioned official capacity, well conversant with the facts and circumstances of the present case on the basis of the documents and records available in the department. As such, I am competent and authorized to swear this counter affidavit on behalf of answering respondent.
3. That, I have perused the contents of the above captioned Execution Application and I am duly authorized to depose by way of the present affidavit.

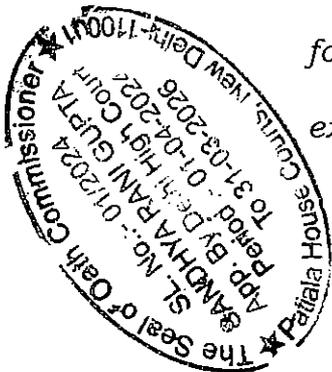


4. That the Answering Respondent is not replying to the present application in para-wise manner and craves leave to file a detailed affidavit as and when necessary and required by this Hon'ble Tribunal.

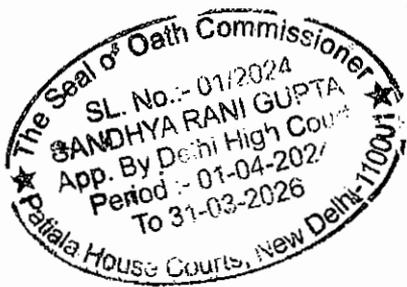
**BRIEF SUBMISSION**

5. That the Original Application No. 1306 of 2024 was filed before Hon'ble Tribunal wherein grievance about installation/operation of the borewells on public road by residents of C-II/45B, C-II/45E and C-II/110A, Block C-II, New Ashok Nagar Delhi was raised.
6. That Hon'ble Tribunal, while disposing of the same vide order dated 20.11.2024, was pleased to direct the Respondent No. 5 i.e, competent authority –Deputy Commissioner (Revenue), East to duly consider and take action on the complaint of the applicant in accordance with law within three months. The para 03 of the order, is reproduced hereunder:

*“3. Having examined the record, we find that on the complaint of the Applicant, the action has been initiated by the concerned authority which is reflected in the document on page 54 dated 26.09.2024. Hence, we direct the competent authority, i.e., Respondent No. 5, to duly consider and take action on the complaint of the Applicant by following due process and in accordance with the law. Let this exercise be completed within three months.”*



7. That the present Execution Application has been filed by the applicant to seek execution and the compliance of Order dated 20.11.2024 passed by this Hon'ble Tribunal in OA. No. 1306/2024 titled '*Ramesh Chand vs. Central Ground Water Authority & Ors;*
8. That it is most respectfully submitted that the Central Ground Water Authority (CGWA) received notice of the present Execution Application on 20.11.2025 and is, accordingly, filing the present reply before this Hon'ble Tribunal.
9. That, CGWA vide its email dated 22.01.2026 (copy enclosed as Annexure-I) has requested the Deputy Commissioner (Revenue) East) i.e. Respondent No. 5 to furnish a copy of the Action Taken Report in compliance with the directions issued by the Hon'ble Tribunal vide order dated 20.11.2024 while disposing of OA No. 1306 of 2024. However, no response has been received from the Deputy Commissioner (Revenue), East till the date of filing of this reply.
10. That the present reply may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.



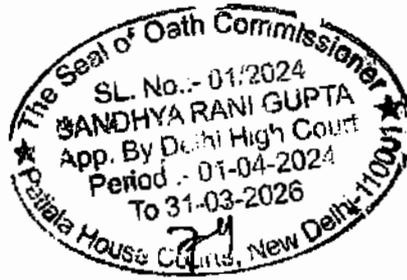
  
 Deponent  
 विनोद कुमार धौण्डियाल / Vinod Kumar Dhaundiyal  
 प्रशासक / Administrator  
 केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority  
 जल संसाधन, नदी विकास एवं गंगा संरक्षण  
 Deptt of Water Resources, River Development & Ganga Rejuvenation  
 जल शक्ति मंत्रालय / Ministry of Jal Shakti  
 भारत सरकार / Government of India

**Verification**

**28 JAN 2026**

Verified at **New Delhi** on **28.01.2026** that the contents of the above affidavit is true and correct to the best of my knowledge and belief,

*Nothing has been concealed there from.*  
I identified the Deponent who has signed & thumb in my presence.



*Vinod Kumar Dhaundiyal*  
Deponent 28/1/26  
विनोद कुमार धाउंडियाल / Vinod Kumar Dhaundiyal  
प्रशासक / Administrator  
केन्द्रीय मृगि जल प्राधिकरण / Central Ground Water Authority  
जल संसाधन, नदी विकास एवं गंगा संरक्षण  
Dept. of Water Resources, River Development & Ganga Rejuvenation  
जल शक्ति मंत्रालय / Ministry of Jal Shakti  
भारत सरकार / Government of India

**THROUGH ADVOCATE**

CERTIFIED THAT THE DEPONENT  
Shri/Smt./Kum. *W. George*  
S/o W/o D/o.....  
R/o.....  
identified that *W. George*  
has solemnly sworn at *W. George*  
Delhi on *28/1/26*  
that the contents of the affidavit which have  
been read & explained to him are true and

**28 JAN 2026**

*W. George*  
Oath Commissioner, Delhi

*W. George*  
[GIGI.C.GEORGE]

**STANDING COUNSEL (UOI)**

CH. No. 457, Lawyers Block-1,

Delhi High Court, New Delhi

Email: [gigicgeorge.adv42@yahoo.in](mailto:gigicgeorge.adv42@yahoo.in)

M-9810625315

81

④

Annexure - I

**Request to provide Action Taken in EA No. 74/2025 in OA.1306/2024 titled "Ramesh Chand Vs. Central Ground Water Authority of India & Ors."****CGWA Legalcell** <cgwa-legalcell@gov.in >

Thu, 22 Jan 2026 1:26:20 PM +0530

To "dceast"&lt;dceast@nic.in&gt;

Cc "Pratul Saxena"&lt;mcgwa-cgwb@gov.in&gt;,"Bhushan Ramkrishna Lamsoge"&lt;rdocgwa-cgwb@nic.in&gt;,"VIKAS RANJAN"&lt;vikasranjan-cgwb@gov.in&gt;,"VINOD KUMAR DHAUNDIYAL"&lt;vk.dhaundiyaal-cgwb@gov.in&gt;

महोदया /महोदय,

CGWA has received a notice dated 11.11.2025 regarding the execution of the order dated 20.11.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, filed by the applicant vide EA No. 74/2025 in Original Application No. 1306/2024 titled "*Ramesh Chand Vs. Central Ground Water Authority of India & Ors.*", wherein your good self was directed to take action on the complaint of the applicant within three months.

Therefore, your good self is requested to provide the action taken in pursuance of the above-said order passed by the Hon'ble Tribunal to this office at the earliest, for further action.

सस्नेह/Regards

**O/o सदस्य सचिव Member Secretary,**केंद्रीय भूजल प्राधिकरण(लीगल सेल)/ Central Ground Water Authority (**Legal Cell**)

जल शक्ति मंत्रालय, भारत सरकार /Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011/

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051;

e-mail: [cgwa@nic.in](mailto:cgwa@nic.in); [cgwa-legalcell@gov.in](mailto:cgwa-legalcell@gov.in)